

A
OA 20570

Serial No. of Order	Date of Order	Order with Signature
Contd.	8.6.90	<p>the Secretary to the Orissa Legislative Assembly. These are matters requiring serious thoughts.</p> <p>Admit. Issue notice to the Respondents to show cause within 30 days from the date of receipt of the notice as to why this application should not be allowed. Requisites are said to have been filed. Office to verify and issue.</p> <p>The question involves are of great importance. As an interim measure the Chief Secretary to the Government of Orissa who is a member of the All India Service under the State Government is restrained from passing - the proper statement is sealed over on information to the Secretary to the Orissa Legislative Assembly till 19th June, 1990. Mr. Dora wants to get the service done through a Special Messenger on Respondent No. 2 and 3. Prayer is allowed. Depute on deposit of costs which is to be assessed by the Office.</p>
3	19.6.90	<p>With the consent given by counsel appearing for the parties this case was taken up for hearing without counter, along with O.A.203 of 1990. Heard Mr. G.A.R. Dora, learned counsel for the applicant and learned Advocate General for Respondent No. 2 at great length. Hearing is concluded. Judgment is dictated in open court vide separate sheets attached to the records of O.A.203 of 1990. This application is accordingly disposed of leaving the parties to bear their own costs.</p>

M
Member (Judicial)
(Vacation incharge)

P.M.
Vice-Chairman

Member (J)